THE ORIENTAL GAS COMPANY ACT, 1867

ARRANGEMENT OF SECTIONS

PREAMBLE

SECTIONS

- 1. [Repealed.].
- 2. Power to extend Act 5 of 1857.

THE ORIENTAL GAS COMPANY ACT, 1867

ACT No. 11 of 1867

[1st *March*, 1867.]

An Act to empower the Oriental Gas Company Limited, to extend their operations to certain places in ¹[the Provinces of India].

Preamble.—WHEREAS under or by virtue of Act No. V of 1857 (to confer certain powers on the Oriental Gas Company, Limited), certain powers exercisable only in Calcutta and its environs were conferred on the Oriental Gas Company, Limited; and whereas it is expedient to empower the said Company to extend, with the previous sanction of the ²[Central Government], their operations to any other place in ¹[the Provinces of India]; It is hereby enacted as follows: —

- 1. [Interpretation clause.]. Rep. by the A.O. 1937.
- **2. Power to extend Act 5 of 1857.** —The ²[Central Government] may, by notification in the Official Gazette, extend the said Act No. V of 1857, to any place ³[in ⁴[the territories which, immediately before the 1st November, 1956, were comprised in Part A States and Part C states]] other than Calcutta and its environs: Provided that, in every place to which the said Act shall be so extended, section 3 of the same Act shall be read as if for the words 'Town of Calcutta', the name of the place to which the said act shall be so extended were substituted: section 7 of the same Act shall be read as if for the words and figures 'Act XIV of 1856', the following words were substituted; (that is to say) 'any law for the time being in force to provide for the conservancy and improvement of such place:' Section 22 of the said Act shall be read, as if after the words 'Joint Stock Companies' Act, 1856' the followings words were inserted; (that is to say) 'the Indian Companies' Act, 1866, or any other Statute or Act for the time being in force relating to Joint Stock Companies'; and as if for the expression 'Supreme Court of Judicature at Fort William', the name of the highest Civil Court of appeal in such place were substituted; and as if for the expression 'the territories of the East India Company', the expression the States ⁵*** were substituted.

^{1.} Subs. by the A.O. 1948, for "British India".

^{2.} Subs. by the A.O. 1937, for "L.G.".

^{3.} Subs. by the A.O. 1950, for "in the Provinces" which has been subs. by the A.O. 1937, for "within the territories subject to such Govt."

^{4.} Subs. by the Adaptation of Laws (No. 2) Order, 1956, for "the States".

^{5.} The words "as defined in this Act" omitted by the A.O. 1948.